IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 175 /198 9	
HP Therkou	Applicant(s).
Gm Shel	Adv. for the Petitioner(s).
Versus	
Br Gole	Adv. for the

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	*	31-1-90	Heither party nor its advocates presu
		,	The matter is adjourned. The case be posted for admission, in due course
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			eg 19/2.



CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

17/8/1989

Heard Mr. G.M. Shah, learned advocate for the petitioner. Pending admission. Issue notice on the admission and respondents to reply on/ad interim relief within 15 days. The case be posted on 4th September, 1989 for admission.

(P H Trivedi) Vice Chairman

*Mogera

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

4/8/1989

Heard Mr. G.M. Shah and Mr. B.R. Kyada,

learned advocates for the petitioner and respondents

respectively. Learned advocate for the petitioner

states that there is no proper order of transfer

and sought to read page No. 1 of the transfer

order of which page No. 2/at page 16 of the petition.

The petitioner's case is that he has been transferred

due to the interference of the Sarpanch who wanted

the gate to be opened in the night and on the petitioner's refusal the transfer orders discontinuing his duties on gate No. 209 has been passed. The petitioner also contended that he has been given no order of posting him on gate No. 202 and he sought to rely on the second para at page 19 regarding the representation he made. The respondent's case is that between gate No. 209 on which the petitioner is working and gate No. 202 where the petitioner is transferred, there is hardly a distance of 10 kmts., therefore, the transfer is w the exigency of the administration and there are residential quarters provided in the interest of work of the petitioner has been already served with the order, and) (is implemented the said order because from that date another person has been working on gate No. 209 and the petitioner himself has referred to another date namely 3.10.1988 on page 19 which the learned advocate for the petitioner states that is a typographical effor.

It was suggested to the petitioner that he was prepared to accept any gate according to the decision of the respondent and the accepts the

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transfer, he should not be got any back wages. The petitioner declined and stated that only if he is posted on gate No. 209, he was prepared to settle the matter.

After hearing the learned advocates, we have grave doubt regarding the admission of this case because transferring the petitioner from one gate to another is an ex-facie within the exigency of the company from the orders passed by the authority because it is clear that it is not the Sarpanch who has passed the order nor has been shown from the pleadings thet the authority who has passed the order is associated to the Sarpanch. The petitioner is stated to be a regular employee in class IV according to the submission of the learned advocate for the petitioner. It was pointed out to the learned advocate for the petitioner that the impugned order is in August, 1988 but the petition has been only filed on 31st March, 1989. Learned advocate for the petitioner stated that he has filed it within the period of six months and that he was subject to the lovely exhaust the remedy available by filing representation There is no question of limitation but the delay has to be explained in terms of the exigency experienced by the petitioner in approaching the Tribunal for remedy and it is only apperently explained by the representation that he has filed. However, before summarily dismissing the petition, it is necessary that a division bench should decide the case. The case therefore be x referred to the division Bench with the above discussion. Registry to fix the case accordingly.

> P H Trived Vice Chair

*Mogera

OA/175/89

Coram : Hon ble Mr. G.S. Nair

Hon ble Mr. M.M.Singh

: Vice Chairman

: Administrative Member

21/3/1990

Applicant and his counsel not present. Mr.B.R.Kyada, counsel for the respondents present. It is seen from the proceedings dated 4.9.1989 that the Hon ble Vice Chairman sitting single has taken the view that there is no merit in the application but it was not rejected as he was in competent to do so sitting single.

To-day when this matter was taken up for hearing neither the applicant nor his counsel has appeared. We have heard Mr.B.R.Kyada, counsel for the respondents. We are not satisfied that there case for admission.

The essential relief that is claimed in the application by the applicant who is a gate man is to take him on duty as Gate No.209 from where he has been transferred to Gate No.202, which transfer according to the counsel of the respondent has been will in an administrative interest. As such the

We reject the application.

(M.M.Singh) Administrative Member

(G.S.Nair) Vice Chairman